

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

(X)

\* \* \*

22.04.1992

OA 42/92

MS. VANDANA BHARDWAJ

...APPLICANT

VS.

POLICE FOUNDATION FOR EDUCATION ...RESPONDENTS

CORAM :

HON'BLE SHRI J.P. SHARMA, MEMBER (J)  
HON'BLE SHRI B.N. DHOUNDIYAL, MEMBER (A)

FOR THE APPLICANT

...SHRI P.S. SHARMA

FOR THE RESPONDENTS

...NONE

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?

ORDER (ORAL)

(DELIVERED BY HON'BLE SHRI J.P. SHARMA, MEMBER (J))

The applicant alleged that she is working under Police Foundation Association as Teacher and posted at Delhi Police Public School. She has got certain grievance with regard to the order dt. 9.12.91 passed by the President of the said institution, Ms. Loveline Bhagat, ~~wherein~~ She was informed that her performance was not found satisfactory and the Managing Committee terminated the services w.e.f. 10.1.92. The matter was taken up on the last occasion on 3.3.92 when the Bench

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ordered to show or file notification, if any, issued under Section 14(2) of the Administrative Tribunals Act, 1985 conferring jurisdiction on the Tribunal with respect to the said institution, i.e., Police Foundation for Education.

The contention of the learned counsel for the applicant is that the Commissioner of Police is the President of the said institution and so the Tribunal in his opinion has the jurisdiction. I am afraid that the impugned order has been passed by Mrs. Loveline Bhagat as President of the institution and not by the Commissioner of Police.

The learned counsel for the applicant also stretched at greater length that on the principles of natural justice, the matter should be adjudicated, but the learned counsel could not show any notification under Section 14(2) of the Administrative Tribunals Act, 1985.

The learned counsel, therefore, prayed to withdraw the Application, if a direction is given in that regard that the applicant can assail the impugned order in the proper competent forum. This prayer of the learned counsel is allowed.

J.

In view of the above facts, the application is disposed of as not maintainable being not within the jurisdiction of the Tribunal with the direction that the applicant can seek his remedy in the proper competent forum available to her under the relevant common or statutory law.

*B. N. Dholiyal*  
(B.N. DHOUDIYAL)  
MEMBER (A)

*J. P. Sharma*  
(J.P. SHARMA)  
MEMBER (J) 22.6.92